

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT) NO.338 OF 2018**

**In the matter of:**

V.J. Paul Joseph & Ors

Appellant

Vs

Alexander Correya & Ors

Respondent

Counsel for appellant appeared but did not mark presence.

Mr, Lzafeer Ahmad, Advocate for R7.

Mr Ravi Raghunath, Advocate for R8.

Mr. Anandh K, Advocate for R4 to R6.

And

**COMPANY APPEAL (AT) NO.349 OF 2018**

**In the matter of:**

Kathirkutty Augusthy & Ors

Appellant

Vs

Alexander Correya & Ors

Respondent

Mr Willis Mathew, Mr. Anandh K, Advocates for appellant.

Mr, Lzafeer Ahmad, Advocate for R4.

**ORDER**

**03.02.2020-** None for Respondent No.1 to 3.

2. Both the appellants have concluded their arguments. Learned counsel for Respondent No.7 submits that the Administrator has on earlier date submitted that he is preoccupied, therefore, he is unable to work as Administrator. However, now the Administrator is willing to do this job. In this regard he wishes to file an affidavit of Administrator. Prayer allowed.

2. Learned counsel for Respondent seeks time to argue the appeals. Let the appeals be fixed for hearing on **19.2.2020**.

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**(Dr. Ashok Kumar Mishra)**  
**Member (Technical)**

Bm/kam